

DEVESH ENGINEERING ENTERPRISES PRIVATE LIMITED(Under CIRP)

CS. Bhaskar.B
Interim Resolution Professional
Email Id: bhasja@gmail.com

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For the Attention of the Creditors of

M/s. DEVESH ENGINEERING ENTERPRISES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. DEVESH ENGINEERING ENTERPRISES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	29 th December, 1999
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21011TG1999PTC033171
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 48, 1st Floor Nagarjuna Hills, Punjagutta, Hyderabad, Telangana – 500-082
6	Insolvency commencement date in respect of corporate debtor	19 th February, 2021 Order of NCLT, Hyderabad Bench in CP(IB) No.232/7/HDB/2020 [order received by IRP on 23-02-2021]
7	Estimated date of closure of insolvency resolution process	18 th August ,2021 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CS Bhaskar.B Reg.No. IBBI/IPA-002/IP-N00644/2018-2019/12024
9	Address and e-mail of the interim resolution professional, as registered with the Board	CS Bhaskar.B (Insolvency Professional) 4/447A, 7th Street, Aruna Nagar, K.Vadamadurai, PO, Coimbatore – 641 017. e-mail: bhasja@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	CS Bhaskar.B (Insolvency Professional) 4/447A, 7th Street, Aruna Nagar, K.Vadamadurai, PO, Coimbatore – 641 017. e-mail: bhasja@gmail.com
11	Last date for submission of claims	10 th March, 2021

DEVESH ENGINEERING ENTERPRISES PRIVATE LIMITED(Under CIRP)

CS. Bhaskar.B
Interim Resolution Professional
Email Id: bhasja@gmail.com

12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links→ Downloads→IBBI(Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S Dvesh Engineering Enterprises Private Limited** on 19th February, 2021 [CP(IB) No.232/7/HDB/2020]

The creditors of **M/s Dvesh Engineering Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before 10th March, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date : 24/02/2021
Place : **Coimbatore.**

(CS.B.Bhaskar)
Name and Signature of Interim Resolution Professional

Published on 25th February, 2021

Nava Telangana – Hyderabad Edition (Telugu)

Financial Express – Telangana Edition (English)

IRP Office: 4/447A, 7th Street, Aruna Nagar, K.Vadamadurai(PO), Coimbatore – 641017
Ph no.88700-10863

FORM A - PUBLIC ANNOUNCEMENT(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF****M/s. DEVESH ENGINEERING ENTERPRISES PRIVATE LIMITED****RELEVANT PARTICULARS**

1	Name of corporate debtor	M/s. DEVESH ENGINEERING ENTERPRISES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	29th December, 1999
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21011TG1999PTC033171
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 48, 1st Floor Nagarjuna Hills, Punjagutta, Hyderabad, Telangana - 500 082
6	Insolvency commencement date in respect of corporate debtor	19th February, 2021 Order of NCLT, Hyderabad Bench CP(IB) No.232/7/HDB/2020 [order received by IRP on 23-02-2021]
7	Estimated date of closure of insolvency resolution process	18th August, 2021 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CS Bhaskar.B Reg.No. IBBI/IPA-002/IP-N00644/2018-2019/12024
9	Address and e-mail of the interim resolution professional, as registered with the Board	CS Bhaskar.B (Insolvency Professional) 4/447A, 7th Street, Aruna Nagar, K.Vadamadurai PO, Coimbatore – 641 017. E-mail : bhasja@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	10th March, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S Devesh Engineering Enterprises Private Limited** on 19th February, 2021 [CP(IB) No.232/7/HDB/2020]

The creditors of **M/s Devesh Engineering Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before **10th March, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

(CS.B.Bhaskar)

Place : Coimbatore

Date : 24.02.2021

Name and Signature of Interim
Resolution Professional

ఫారం-ఎ టహీరుంగ్ ప్రకటన
(ఇన్సాల్యూన్స్ మరయు బ్యాంక్రప్సీ బోర్డ్ ఆఫ్ ఇండియా
(కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ)
రిగ్యులేషన్, 2016 లోని రిగ్యులేషన్ 6 క్రింద)

దేవప్ప ఇంజనీరింగ్ ఎంటర్ప్రైజెస్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలకు హెచ్చరిక

సంబంధిత వివరములు

1	కార్పొరేట్ డిటార్ యొక్క పేరు	M/s. దేవప్ప ఇంజనీరింగ్ ఎంటర్ప్రైజెస్ ప్రైవేట్ లిమిటెడ్
2	కార్పొరేట్ డిటార్ ఇన్కార్పొరేషన్ అయిన తేది	29 th డిసెంబర్, 1999
3	కార్పొరేట్ డిటార్ యొక్క ఇన్కార్పొరేటెడ్/నిమోదిత క్షేత్ర అంశము	కంపెనీలరీజిస్ట్రార్, హైదరాబాద్, తెలంగాణ
4	కార్పొరేట్ డిటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం./పరిమితి రుణ గుర్తింపు నెం.	U21011TG1999PTC033171
5	కార్పొరేట్ డిటార్ యొక్క సమాచిత కార్యాలయము మరియు ప్రధాన కార్యాలయ (ఎవైనా ఉండి) చిరునామా	ప్లాట్ నెం.48, ఫస్ట్ ఫ్లోర్, నాగార్జునా హిల్స్, పంజాగుట్ట, హైదరాబాద్, తెలంగాణ - 500082.
6	కార్పొరేట్ డిటార్ యొక్క దివాలా ప్రారంభ తేది	19 th ఫిబ్రవరి, 2021 ఎన్.సి.ఎల్.బీఆర్డర్, హైదరాబాద్ ఎంప్లీ CP(IB) No.232/7/HDB/2020 [ఉత్తర్యు కాపీ ఇ-మెయిల్ (IRP) ద్వారా 23-02-2021న అందుకున్నారు]
7	దివాలా తీర్మాన ప్రక్రియ ముగింపు తేది సుమారుగా	18 th ఆగస్టు, 2021 [180 రోజులు ఇన్సాల్యూన్స్ ప్రారంభం తే ది ముంద]
8	మద్దతుల తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	CS Bhaskar.B Reg.No. IBB/PA-002/IP-N00644/2018-2019/12024
9	బోర్డు వద్ద నమోదైన విధముగా మద్దతుల తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	CS Bhaskar.B (Insolvency Professional) 4/447A, 7th Street, Aruna Nagar, K.Vadamadurai PO, Coimbatore – 641 017. E-mail : bhasja@gmail.com
10	మద్దతుల తీర్మాన నిపుణులతో ఉత్తర స్వయంత్రుల కరకు చిరునామా మరియు ఇ-మెయిల్	
11	క్లియరులు చాటులు చేయటకు ఆఖరి తేది	10 th మార్చి 2021
12	మద్దతుల తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సెక్షన్ (6ఎ) లోని క్లాజ్ (బి) క్రింద సేకరించిన క్రింద ఉన్న వర్గీకరణ	NIL
13	తీర్మాన నిపుణులుగా గుర్తించటకు ఒక్క తరగతిలోని క్లియరుల యొక్క అధికారి - ప్రతినిధులుగా వ్యవహరిస్తున్నారు (ఒక్కొక్క తరగతికి మూడు పేర్లు)	NIL
14	ఎ. సంబంధిత ఫారములు మరియు బి. అధికారి ప్రతినిధులుగా లభ్యమగు వివరములు:	www.ibbi.gov.in → Quick Links → Downloads → IBB (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

ఈ నోటీసు ద్వారా తిరియతయడమైనాగా జాతీయ కంపెనీ లా క్రియిసర్, హైదరాబాద్ వున్నారూ M/s. దేవప్ప ఇంజనీరింగ్ ఎంటర్ప్రైజెస్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ తీరి 19th ఫిబ్రవరి, 2021. ఎన్.సి.ఎల్.బీ ఆర్డర్, హైదరాబాద్ ఎంప్లీ CP(IB) No. 232/7/HDB/2020].

కావున M/s. దేవప్ప ఇంజనీరింగ్ ఎంటర్ప్రైజెస్ ప్రైవేట్ లిమిటెడ్ యొక్క క్రియిసర్స్ కు కరడమైనాగా మద్దతుల తీర్మాన నిపుణుల చిరునామా అనగా పైన తిరిమిన పేజీ నెం.10 లో నివదించాము 10th మార్చి 2021 లోగా తగిన నిరూపణలతో వారి క్లియరులును చాటులు చేయమని కరడమైనది.

అధిక రుణదాతలను కరడమైనాగా వారి ఫిర్యాదులను కేసుల ఎలక్ట్రానిక్ పద్ధతి చేయమని కరడమైనది. అతర రుణదాతలను వారి ఫిర్యాదులను తగిన పాక్షముల తర్ఫు ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతి ద్వారా కూడా చాటులు చేయవచ్చును.

పేజీ నెం. 12లో నమోదైయున్న ఒక తరగతికి చెందిన ఒక అధిక రుణదాత వారి అధికారి ప్రతినిధి పేజీ నెం. 13లో నమోదైన ముగ్గురు దివాలా నిపుణుల మధ్య వారి ఇష్టానుసారముగా తిరియతయ్యే ఫారం-CA (ప్రత్యేకతరగతి) తరగతిలోని అధికారి ప్రతినిధిగా వ్యవహరిస్తున్నారని తిరియతయ్యటమైనది.

తీర్మాన సమాచారము లేదా అనుబంధ ఫిర్యాదులను చాటులు చేసినారు ఇక్కడను

ప్రతిఫలము : కే.బి.మ్యూల్కర్.

(CS.BHASKAR.B)

తేది : 24/02/2021

పేరు మరియు సంతకం యొక్క కార్పొరేట్ రుణదాతల పేర్లు